

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।  
IN THE INCOME TAX APPELLATE TRIBUNAL,  
RAIPUR BENCH, RAIPUR

BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER  
AND  
SHRI ARUN KHODPIA, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No. 87/RPR/2021

निर्धारण वर्ष / Assessment Year : 2011-12

Ujjwal Jhabak  
House No. Part of 237 to 239/2,  
Sadar Bazar, Raipur (C.G.)  
PAN : ACIPJ2735Ps

.....अपीलार्थी / Appellant

**बनाम / V/s.**

The Pr. Commissioner of Income Tax-1,  
Raipur (C.G.)

.....प्रत्यर्थी / Respondent

Assessee by : None (Withdrawal Application)  
Revenue by : Shri P.K Mishra, CIT-DR

सुनवाई की तारीख / Date of Hearing : 01.08.2022

घोषणा की तारीख / Date of Pronouncement : 01.08.2022

**आदेश / ORDER****PER RAVISH SOOD, JM:**

The present appeal filed by the assessee is directed against the order passed by the Pr. CIT, Raipur-1 dated 26.03.2021 which in turns arises from the order passed by the A.O under Sec. 147 r.w.s. 143(3) of the Income-tax Act, 1961 (in short 'the Act') dated 12.12.2018 for assessment year 2011-12.

2. The assessee has filed a letter dated 29.06.2022 stating that he is seeking withdrawal of the present appeal for the reason that the A.O has passed the assessment order dated 28.03.2022 u/s.143(3) r.w.s. 263 of the Act wherein, he has accepted the returned income. Backed by the aforesaid facts it is requested by the assessee that the captioned appeal may be allowed to be withdrawn.

3. The ld. D.R did not raise any objection to the seeking of withdrawal of appeal by the assessee.

4. In view of the above facts and circumstances, we dismiss the appeal of the appellant-assessee as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn in terms of our aforesaid observations.

Order pronounced in open court on 01<sup>st</sup> day of August, 2022.

Sd/-  
**ARUN KHODPIA**  
**(ACCOUNTANT MEMBER)**

Sd/-  
**RAVISH SOOD**  
**(JUDICIAL MEMBER)**

रायपुर/ RAIPUR ; दिनांक / Dated : 01<sup>st</sup> August, 2022  
SB

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT, Raipur-1 (C.G)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच,  
रायपुर / DR, ITAT, Raipur Bench, Raipur.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

**// True Copy //**

निजी सचिव / Private Secretary  
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.

		Date	
1	Draft dictated on	01.08.2022	Sr.PS/PS
2	Draft placed before author	02.08.2022	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		